

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

0.A.No. 968 of 1996

(3)

Dated New Delhi, this 22nd day of May, 1996.

HON'BLE MR K. MUTHUKUMAR, MEMBER (A)

1. Vinod Naudiyal
S/o Shri Bharosi Lal
R/o E-140 Nanakpura
NEW DELHI-110023.
2. Bharose Lal
S/o Shri Bal Kishan Naudiyal
R/o F-140 Nanak Pura
NEW DELHI. ... Applicants

By Advocate: Shri R. N. Singh

versus

1. Union of India, through Secretary
M/o Urban Affairs & Employment
Nirman Bhawan
NEW DELHI-110001.
2. Directorate of Estates through Director
M/o Urban Affairs & Employment
Nirman Bhawan
NEW DELHI-110001.
3. Estate Officer
Directorate of Estates
M/o Urban Affairs & Employment
Nirman Bhawan
NEW DELHI-110001.
4. Central Soil & Material Research
Station (C.S.M.R.S.)
M/o Water Resources
Hauz Khas
NEW DELHI
(through Director) ... Respondents

By Advocate: Shri J. Banerjee, proxy counsel
for Shri Madhav Panikar.

Shri Kulbir Singh, LDC is present
as departmental representative
for Director of Estates.

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O R D E R (Oral)

(A)

Mr K. Muthukumar, M(A)

Admit.

Heard the learned counsel for the parties. The matter being a short one, is disposed of finally by the following order.

M.A.No.1017/96 for joining of the applicants together in single application, is allowed.

The applicants submit that their representation dated 8.4.1996 (Annexure A-11) for regularisation of quarter No.F-140, Nanakpura in favour of applicant No.1 is still pending with the respondents and has not been disposed of. In view of the matter it is considered that the application can be disposed of with the following direction which would meet the ends of justice at this stage.

The respondents are directed to consider the representation dated 8.4.1996 filed by applicant No.1 (Annexure A-11 to the O.A.) and decide this matter within one month from the date of receipt of a copy of this order. The respondents are directed to communicate the decision so taken to the applicants within three days thereafter by regd. post. Another copy of the letter may be sent to them by ordinary post under certificate of posting.

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It is stated that copies of the application has already been sent to the respondents alongwith the notice on 14.5.1996.

Till the decision is communicated, the respondents are directed not to dispossess the applicants from the premises occupied by them.

It is clarified that it is open to the applicants to seek such remedy as may be provided under the law if they are further aggrieved by the decision that is communicated to them on the aforesaid representation. No costs.

In view of the urgency of the matter, Registry is directed to hand over a copy of this order to the learned counsel for the parties.


(K. Muthukumar)
Member (A)

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